

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1806
ANSWERED ON:04.08.2010
SANCTIONS ON INDO IRAN JV
Das Gupta Shri Gurudas; Tarai Shri Bibhu Prasad

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a 35-year old Indo-Iranian Shipping Joint Venture, Iran-O-Hind has been placed under sanctions in the latest UN Security Council Resolution 1929 on Iran as reported in the media; and

(b) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

(a) Yes.

(b) UN Security Council adopted Resolution 1929 under Chapter VII of the UN Charter on June 9, 2010. Three entities owned, controlled or acting on behalf of the Islamic Republic of Iran Shipping Lines (IRISL), including Irano-Hind Shipping Company, were included in Annex III of the UNSC Resolution 1929. Irano-Hind Shipping Company is a Joint venture between IRISL and Shipping Corporation of India, in which the latter has a 49% stake. As a result, measures specified in paragraphs 12, 13, 14 and 15 of Resolution 1737 (2006) shall apply to Irano-Hind Shipping Company, which inter alia require that all States freeze funds, financial assets and economic resources which are on their territories of the entities mentioned in the Annex.

Since UN Security Council Resolution 1929 has been adopted under Chapter VII of the UN Charter, it is mandatory for all UN member states to comply with its provisions.